

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 127**  
**(IB)-751(PB)/2019**

**IN THE MATTER OF:**

Mr. Rajeev Kumar Gupta  
v.  
Mapsco Builders Pvt. Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 05.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Rakesh Kumar, Ms. Chetna Bisht,  
Mr. Ashish Khatter, Advs.

For the respondent

Mr. Dhruv Rohtagi, Adv.

**ORDER**

Learned counsel for the respondent states that he shall file his vakalatnama, reply along with the Board Resolution of the respondent company within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days with a copy in advance to the counsel opposite.

List for arguments on 16.05.2019.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**